

### Sale of Cylinder and Store Division

5205. SWAMI SACHIDANAND SAKSHI : Will the PRIME MINISTER be pleased to state :

(a) whether the Government are aware of the sale of Balmer Lawrie Cylinder and Store Division, Mathura Unit to a private company;

(b) whether any pre-sale assessment of the moveable/ immoveable property of the Mathura Unit of Balmer Lawrie was made and if so, the amount thereof;

(c) if so, the details thereof; and

(d) the steps taken by the Government to safeguard the interests of the workers of the said Units and ensure their job safety ?

THE MINISTER OF STATE IN THE MINISTRY OF PETROLEUM AND NATURAL GAS (SHRI T.R. BAALU):

(a) Yes, Sir.

(b) Yes, Rs. 75 lakhs.

(c) The valuation was done by a reputed firm of Chartered Accountants who were asked to value the unit as a going concern.

(d) The sale was done as a going concern, stipulating the condition therein that services of all workmen will be transferred on existing terms and conditions, maintaining continuity of services in accordance with the provisions of Section 6(0) of U.P. Industrial Disputes Act.

### Power Tariff

5206. SHRI MRUTYUNJAYA NAYAK : Will the PRIME MINISTER be pleased to state :

(a) whether the Union Government propose to increase the power tariff in Delhi;

(b) whether there is a ban in use of air conditioners and neon light hoardings to reduce the consumption of power in Delhi;

(c) if so, whether the Government are aware that in Delhi places like Sukhdev Market, Kotla Mubarakpur, New Delhi, heavy machines like wading, compressor (to paint cars and scooters), service station air machine etc. are operated using domestic power;

(d) if so, the action taken against the persons resorting the power theft and for getting such industrial units closed; and

(e) the time by which it is likely to be made theft free area ?

THE MINISTER OF STATE IN THE MINISTRY OF POWER AND MINISTER OF STATE IN THE MINISTRY OF NON-CONVENTIONAL ENERGY SOURCES (DR. S.

VENUGOPALACHARI) : (a) No, Sir. There is no proposal before the Ministry of Power of increasing the power tariff in Delhi.

(b) DESU has imposed restrictions on the use of air conditioning power load etc. during the evening (5.30 P.M. – 10.30 P.M.) peak hours, in view of shortage of power in Delhi.

(c) to (e) In the raids conducted during August, 1996, DESU had booked a few cases of power theft and misuse of power load in Sukhdev Market, Kotla Mubarak Pur, New Delhi. The consumers found to have indulged in misuse of supply are penalised by levying appropriate higher tariff with 50% surcharge. DESU continues its drive against power theft and other violations in its different areas in Delhi.

### Jawahar Rozgar Yojna

5207. DR. BALIRAM :

SHRI LALIT ORAON :

SHRI GEORGE FERNANDES :

SHRI B. DHARMABIKSHAM :

Will the Minister of RURAL AREAS AND EMPLOYMENT be pleased to state :

(a) the nature of the complaints regarding irregularities in the implementation of Jawahar Rozgar Yojana in the concerned State;

(b) whether the State Governments have since informed the Union Government of the action taken therein;

(c) if so, the details thereof; and

(d) if not, the reasons therefor ?

THE MINISTER OF STATE IN THE MINISTRY OF RURAL AREAS AND EMPLOYMENT (SHRI CHANDRADEO PRASAD VARMA) : (a) to (d) The nature of the complaints regarding irregularities in the implementation of Jawahar Rozgar Yojana received from various sources generally relate to misutiliation of funds. Since the responsibility of implementation vests with the DRDAs/State Government such complaints have been referred to them for conducting necessary inquiry and for taking appropriate remedial action.

### Oil Storage Facility

5208. SHRI PRAHLAD SINGH : Will the PRIME MINISTER be pleased to state :

(a) the places in Madhya Pradesh having oil storage facilities of Bharat Petroleum, Indian Oil Corporation and Hindustan Petroleum or all of them;

- (b) the details of storage capacity;
- (c) whether Shahpura Mitouni is one of these places;
- (d) whether the benefits are reaching the local people from the said undertakings; and
- (e) if not, the reasons therefor ?

THE MINISTER OF STATE IN THE MINISTRY OF PETROLEUM AND NATURAL GAS (SHRI T.R. BAALU):  
(a) and (b) The company-wise oil storage capacities of Bharat Petroleum Corporation Ltd., Indian Oil Corporation Ltd. and Hindustan Petroleum Corporation Ltd. in Madhya Pradesh are given below :—

(Figs. in KLs)

Location	COMPANY		
	IOC	HPC	BPC
Satna	8868	3617	—
Sagar	10650	—	—
Singrauli	14286	—	—
Mangalia (Indore)	17373	—	15755
Ratlam	7274	6518	—
Nishatpura	21903	13517	7906
Gwalior	—	—	5330
Rairu (Gwalior)	14260	—	10929
Itarsi	10371	—	—
Bhittoni (Jabalpur)	23946	—	11884
Khandwa	6439	—	3600
Bhilai	7369	—	17116
Bilaspur	5492	2223	—
Bishrampur	3514	—	—
Raipur	—	13868	2808
Total	151745	75328	39743

(c) No, Sir.

(d) The oil storage depots at the above mentioned places in the State of Madhya Pradesh, have ensured the availability of petroleum products of mass consumption to the people of the area nearer to the consumption zones.

(e) Does not arise.

[English]

#### Supply of Bitumen

5209. SHRI MAHESH KUMAR M. KANODIA :  
SHRI DILEEP SANGHANI :  
SHRI KASHIRAM RANA :  
SHRIMATI BHAVNABEN DEVRAJ BHAI  
CHIKHALIA :  
DR. A.K. PATEL :  
SHRI RATILAL KALIDAS VERMA :  
SHRI DINSHA PATEL :  
SHRI GORDHANBHAI JAVIA :  
DR. VALLABH BHAI KATHIRIA :

Will the PRIME MINISTER be pleased to state :

(a) whether the Government of Gujarat has requested the Union Government for sufficient supply of bitumen and asphalt to the State;

(b) if so, the steps taken or proposed to be taken to ensure the sufficient supply of the bitumen and asphalt;

(c) whether it has been brought to the notice of the Government that there is a long queue waiting for asphalt at the Koyali refinery during the working seasons resulting in long waiting of Tankers and loss due to waiting period;

(d) if so, whether any assessment for long waiting has been made in this regard;

(e) whether the loading capacity of bitumen at the refinery is sufficient in accordance with demand and the tankers in waiting; and

(f) if not, the steps Government have taken or proposed to be taken for the uninterrupted supply of bitumen at the refinery ?

THE MINISTER OF STATE IN THE MINISTRY OF PETROLEUM AND NATURAL GAS (SHRI T.R. BAALU):  
(a) and (b) Yes, Sir. The oil companies have been directed to meet the full requirement of the State.

(c) and (d) : Long queues are witnessed occasionally during the peak working season wherein the average waiting period is one to two days occasionally.

(e) and (f) : The loading capacity of bitumen at Koyali Refinery is more than the actual production. Till the expansion of Koyali Refinery, the production of bitumen cannot be increased as per the production pattern.

#### Brahamapuram Hydro Electric Project

5210. SHRI KODIKUNNIL SURESH : Will the PRIME MINISTER be pleased to state :

(a) whether the Government have given approval to Brahamapuram Hydro Electric Power Project in Kerala;